RAJYA SABHA

Monday, the 13th August, 1962/the 22nd Sravana, 1884 (Saka)

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

PROPERTIES IN POSSESSION OF THE DIRECTORATE OF ESTATES, DELHI

*245. SHRI LOKANATH MISRA: Will the Minister of Works, Housing AND Supply be pleased to state:

- (a) the value of properties and the number of authorised and unauthorised occupants whose valuables are in possession of the Directorate of Estates, Delhi, yearwise; and
- (b) whether alternate accommodation was provided to such persons before taking over their properties?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS. HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) and (b) The Directorate of Estates comes into possession belongings of unauthorised occupants of Government accommodation when such occupants abandon the properties without intimation to the Directorate. The possession of such properties is taken by the Directorate after necessary legal formalities. The question of taking possession properties of authorised occupants does not arise. Similarly the question of providing any alternative accommodation in such cases also does not arise.

The belongings of unauthorised occupants of Government premises in 27 such cases were lying with the Directorate of Estates in May last year. The number of such cases has since been reduced to 6. The present belongings lying with the Directorate are mere junk and unserviceable articles which will be disposed of in accordance with the Law.

SHRI LOKANATH MISRA: May I know, Sir, if a displaced person is entitled to alternate accommodation, irrespective of clearance of dues, if any?

SHRI JAGANATH RAO: Sir, in the case of unauthorised persons in possession of Government properties, the question of alternate accommodation does not arise.

SHRI B. K. P. SINHA: Sir, part (a) of the question says "the value of properties and the number of authorised and unauthorised occupants whose valuables are in possession of the Directorate of Estates." May I know if the Directorate of Estates comes into possession of any valuables and other things and, if so, what is the nature of those valuables?

SHRI JAGANATH RAO: No. Sir. Under section 6 of the Act-The Public Premises (Eviction of Unauthorised Persons) Act-where a person is evicted and if that person leaves any property in the premises and he does not take possession thereof, the Directorate of Estates takes possession of such properties. The properties referred to in this question comprise mere junk unserviceable articles and there no valuables

Shri B. K. P. SINHA: May I know if those properties are compulsorily retained by the Government of India or the evicted persons are free to take possession thereof?

SHRI JAGANATH RAO: They are free to take possession of the properties

SHRI LOKANATH MISRA: May I know if there was any person who was injured or who was suffering from any serious disease and subsequently died because he was made to lie outside in the rain?

SHRI JAGANATH RAO: Not to my knowledge, Sir.